

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of March, 2016(Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
01.03.2016 Tuesday At 02.30 P.M. Misc. petitions	1.	293/MP/2015	JPVL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for keeping in abeyance the long term open access of 775.5 MW granted to JaypeeNigrie Super Thermal Power Plant.
	2.	98/MP/2015	JPVL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for relinquishment of long term open access from 265.35 MW to 0 MW.
	3.	24/RP/2015	PGCIL	Review petition for review of the order dated 7/10/2015 in petition No. 112/TT/2013 in the matter of determination of transmission tariff of 9 assets under transmission system for Phase-I Generation projects in Orissa-Part-A in ER.
3.3.2016 Thursday At 10.30. A.M. Generation Tariff petition	1.	12/RP/2015	APCPL	Review of Order dated 6.5.2015 in Petition No. 229/2010.
	2.	273/GT/2014	NTPC	Petition for revision of tariff of Talcher Thermal power Station (460 MW) from 1.4.2009 to 31.3.2014.
	3.	464/GT/2014	DVC	Approval of tariff for Maithonhydel Power Station unit no I to 3 (2X20+1x23.2 MW) for the period 2009-14.
	4.	465/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No I to 3 for the tariff period 2009-14.
	5.	466/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No 4 (1X210) for the tariff period 2009-2014.for the tariff period 2009-14
	6.	467/GT/2014	DVC	Approval of tariff of PanchetHydel Power Station Unit No 1 and 2 (2X40 MW) for the period 2009-2014.
	7.	468/GT/2014	DVC	Approval of tariff of TilayaHydel Power Station Unit No 1 and 2 (2X40 MW) for the period 2009-2014.
	8.	469/GT/2014	DVC	Approval of tariff of Bokaro Thermal Power Station Unit 1 to 3 for the period 2009-14.
	9.	470/GT/2014	DVC	Approval of tariff of Chandrapura Thermal Power Station Unit I to 3 for the tariff period 2009-14.
	10.	471/GT/2014	DVC	Approval of tariff of Durgapur Thermal Power Station Unit No 3 and 4 for the tariff period 2009-14.
	11.	437/GT/2014	APCPL	Amendment/True-up to petition No 229/2010, under section 62 and 79(1) (a) of the Electricity Act, 2003, read with Chapter V of the CERC (Conduct of Business) regulations, 1999 for approval of tariff of Indira Gandhi Super thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
	12.	320/GT/2014	NTPC	Petition for final trueing up of tariff of Feroze Gandhi Unchahar thermal Power Station Stage-I, (420 MW) for the period from 01.04.2009 to 31.03.2014.

	13.	321/GT/2014	NTPC	Petition for final truing up of tariff of Feroze Gandhi Unchahar thermal Power Station Stage-III, (210 MW) for the period from 01.04.2009 to 31.03.2014.
	14.	329/GT/2014	NTPC	Petition for final truing up of tariff of Tanda TPS (440 MW) for the period from 01.04.2009 to 31.03.2014.
	15.	331/GT/2014	NTPC	Petition for final truing up of tariff of Anta GPS (419.33 MW) for the period from 01.04.2009 to 31.03.2014.
	16.	332/GT/2014	NTPC	Petition for final truing up of tariff of Feroze Gandhi Unchahar thermal Power Station Stage-II, (420 MW) for the period from 01.04.2009 to 31.03.2014.
4.3.2016 Friday At 12 Noon Public Hearing		Public Hearing		Central Electricity Regulatory Commission (Terms and Conditions for Exchange of Energy Savings Certificates) Regulations, 2016.
8.3.2016 Tuesday At 10.30. A.M. Miscellaneous petitions	1.	04/RP/2016	EP(MP)L	Review of order dated 24.11.2015 in I.A. No. 37/2015 in Petition No.116/MP/2015 (<i>On admission</i>)
	2.	IA No. 34/2015 in Petition No. 205/MP/ 2011	MEPL	Interlocutory Application for restoration of the petition for passing consequential orders to judgment dated 13.01.2014 passed by APTEL.
	3.	08/RP/2016	MPPMC	Review of order dated 30.1.2015 in petition No. 118/MP/2015
	4.	01/RP2016	SPL	Review of the order dated 18.11.2015 in petition No. 402/MP/2015
	5.	16/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power purchase Agreement dated 07.08.2007 executive between Sasan Power Limited and the Procurers for compensation due to Change of Law Impacting revenues and costs during the Operating period
	6.	31/MP/2016	IBEL	Petition for appropriate direction under Regulation 32 of CERC(Grant of connectivity long terms Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the provisions of the CERC (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010
	7.	11/MP/2016	NET&SL	Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 read with Regulations 110,111, 112, and 115 of the CERC (Conduct of Business) Regulations, 1999(<i>On admission</i>)
	8.	303/MP/2015	Vedanta	Petition for the relinquishment of the long term open access under the bulk power transmission agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
	9.	307/MP/2015	UPCL	Petition under regulation 17 of the CERC (Conduct of Business) Regulations,1999for seeking clarification/modification of order dated 5.10.2015 in Petition No. 517/MP/2015.
	10.	09/MP/2016	NHPTLPL	Petition u/s 79(1) (c) and Sec-79(1) of E. Act, 2003 read with Regulations 8 of CERC(Grant of Connectivity Long terms access and Medium Terms access in inter-state transmissions and related matters Regulations 2009 and Regulation 111 -113 (inherent Power) and Regulations 115 Power to removed difficulties of CERC (C&B) Regulation 1999
	11.	19/MP/2016	ENICL	Petition for approval u/s 17(3) and 17(4) of E. Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of Debenture Trustee/Lenders

				<p>Pursuant to Debenture Trust Deed and other Security Creating documents for future refinancing transactions by way of mortgage/hypothecation/assignment on Project Assets for the benefit of the Debenture Holders/Debenture Trustee/Lenders to the project, for the transmission scheme enabling import of North Eastern Region/Eastern Region surplus power by Northern Region comprising (i) Bongaigaon-Siliguri, 400 KV Quad D/C transmission line having a length of 217.417 kms and (ii) Purnea-Biharsharif 400 kv quad D/c transmission line having length 209.893 kms</p> <p>Petition for Grant of Regulatory approval for execution of inter - State Transmission system associated with Solar power Parks in Bhadla, District Jodhpur.</p> <p>Petition of Transmission tariff from COD to 31.3.2014 for combined assets for transmission system associated with Parbati-II-HEP in NR for tariff block 2009-14</p>
	12.	01/MP/2016	PGCIL	
	13.	91/TT/2012	PGCIL	
10.3.2016 Thursday At 10.30. A.M. Generation petitions	1.	152/GT/2015	MPL	Petition for determination of tariff for the period 2014-19 and truing -up of tariff for the period 2011-14 in respect of 1050 MW unit of Maithon Power Limited
	2.	229/GT/2014	NHPC	Determination of tariff for the period 2014-19 in respect of NimooBazo Power Station.
	3.	190/GT/2015	NHPC	Truing up Petition for the period 2012-2014 Chutack Power Station u/r 79 (1) & 86 of the CERC (C&B) Regulations 1999 in 03/GT/3013
	4.	252/GT/2014	NHPC	Approval of tariff for the period 2014-19 in respect of Chutak power Station.
	5.	193/GT/2015	NHPC	Truing up Petition for the period 2013-2014 in respect of Teesta Low Dam-III Power Station in Petition No. 115/GT/2013 under Regulation 79() & 86 of CERC (C&B) Regulation 1999 section 62(1) of E Act-2003 and Regulation 6 of CERC (T and C of Tariff) Regulation, 2009
	6.	248/GT/2014	NHPC	Approval of tariff for the period 2014-19 in respect of Teesta low Dam-III power Station.
	7.	184/GT/2014	SJVNL	Petition for approval of Generation tariff of Rampur hydro Electric project (412 MW) for the period from actual COD of first Unit to 31.03.2019.
	8.	3/RP/2014	GMRKEL	Review of order dated 12.11.2015 in petition No. 77/GT/2013.
	9.	518/GT/2014	UPCL	Petition for revision of tariff of Udupi Thermal power Station, form, 11.11.2010 to 31.3.2014.
	10.	07/GT/2016	UPCL	Truing up Petition under Regulations 20,25, and 27 of CERC (C&B) Regulations 1999 Regulations 2,6, and 7 of CERC(Terms and Conditions of Tariff) Regulations 2009 and under section 62 and 79(1)(b) of the Electricity Act, 2003 for revision of tariff of the 2 X600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupitaluka, Udupi District, Karnataka for the period from 11-11-2010 to 31.03.2014
11.3.2016 Friday At 10.30. A.M. Generation petitions	1.	168/GT/2013	SJVNL	Petition for tariff of NJPC Limited (of SJVNL) for the period 2009-14 as per order dated 29.02.2016 passed by the Hon'ble High Court of Himachal Pradesh in writ petition No. 2355/2015 Govt of H.P. Vs SJVNL and others
14.3.2016 Monday At 10.30. A.M. Transmission Petition	1.	370/TT/2014	PGCIL	Approval for determination of Transmission tariff from DOCO to 31.03.2019 for 400KV, 63 MVAR Bus Reactor at Indore S/S under Sasan UMPP TS In WR.

2.	99/TT/2014	PGCIL	Approval for determination of Transmission Tariff from 01.04.2014 to 31.03.2019 for 400/220 KV, 315 MVA ICT-II along with associated Bays at Hamirpur S/S in Northern Region
3.	202/TT/2014	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset-1 Splitting of 400KV Raipur Bus through Bus Sectionalized into two sections at point between existing Line Bays of Chandrapur-1 & Chandrapur-2 and shifting of Chandrapur-2 and Chandrapur-3 Line Bays from section Raipur-B to Raipur-A under Split Bus Arrangement and Reconfiguration/Shifting of terminating Lines at Raipur 400KV S/S in Western Region.
4.	25/TT/2014	PGCIL	Determination of Transmission Tariff from DOCO to 31.03.2014 for 400 KV Salem Pooling Station-Salem 400KV D/C Quad Line along with new 765/400KV Pooling Station at Salem (initially charged at 400KV) and Bay Extension at Salem 400/220KV existing Substation(Asset I) under Transmission System associated with Common System Associated with Costal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area- part-B in Southern Region.
5.	498/TT/2014	PGCIL	Approval of determination of Transmission Tariff from DOCO to 31.03.2019 for 125 MVAR 400KV Bus Reactor alongwith associated bay at Biharsharif Substation under Augmentation of Transformation Capacity and Reactive Compensation in ER.
6.	436/TT/2014	PGCIL	Approval for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for 400 KV D?C Sagardighi-Berhampur T/L And Associated Bays at Sagardighi TPS (WBPDC) And Berhampur S/S (POWERGRID) under Transmission System for Eastern Region Strengthening Scheme-X in ER.
7.	215/TT/2015	PGCIL	Approval under Regulation-86 for determination of Transmission tariff from DOCO to 31-03-2019 for Asset-I at Gangtok s/S under the provisions of Spare ICTs and Reactors for EN, Southern and Western Region
8.	412/TT/2014	PGCIL	Approval of transmission tariff from DOCO to 31.03.2019 for Asset I: 400/220 KV New GIS Substation at Navimumbai along with LILO of Lonikhand-kalwa TL 9Anticipated . DOCO-01.01.2015) Asset2: 400KV D/C Vapi-kala TL WRI portion from AP18-AP38(part of 400KV D/C Vapi- Navi Mumbai TL) (DOCO-01.04.2014) under Western Region System Strengthening Scheme-V in WR
9.	174/TT/2015	PGCIL	Petition for determination of Transmission tariff from anticipated DOCOs to 31.03.2019 for Asset I: 01 No of 1X125 MVAR Bus Reactor and associated bay at 400 KV Indravati S/S and Asset II: 01 NO of 1X125 MVAR Bus Reactor and associataed bay at 400 KV Jeypore S/S under Transmission System for Eastern Region Strengthening Scheme-VIII in Eastern Region.
10.	132/TT/2015	PGCIL	Petition for approval of transmission tariff for AssetI: Balance portion of 400 KV D/C Kodarmagaya TL CKT II incuding multi circuit portion, Asset II: Balance portion of 400KV D/C Kodarmagaya TL CKT I including multi circuit, and Aqsset III: 400 KV D/C Bokaro TPS Extension- Kodarma TPS line and PLCC Equipment for Kodarma TPS- Bokaro TPS line associated with Supplementary Transmission System under DVC and maithon Right Bank Project in Eastern Region for tariff Block 2014-19.
11.	267/TT/2015	PGCIL	Approval u/r 86 of CERC (Conduct and Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulation-2014 for determination of Transmission Tariff actual DOCO to 31.03.2019 for 400KV Double CircuitSilchar-PurbaKanchanbari Transmission line alongwith its associatredbasy at Silchar(New) and PurbaKanchanbari Substation actual DOCO 01.08.2015 under Transmission system with Pallatana GBPP and Bongaigaon TPS for the period 2014-2019 tariff Block in North- Eastern Region.

	12.	165/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for 420 KV 125MVAR Bus Reactor at Shujalpur Sub-Station (Ant. DOCO: 15.07.2014 under Installation of Reactors in WR.
	13.	227/TT/2014	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset1: 765 KV Line bays & 3*80 MVAR Switchable line reactor at 765 KV Jabalpur Pooling sub-station (for 765 KV S/C Jabalpur-Bhopal line) (Ant. DOCO: 15.09.2014) Asset2: 765 KV Line bays & 3*80 MVAR line reactor at 765 KV Indore S/S (for 765 KV S/C Bhopal-Indore line) (Ant.DOCO:15.08.2014) Asset-3: Extension of 765KV Aurangbad substation for 765KV S/C line bay (DOCO: 29.05.2014) under Line bays and reactor provision at power grid sub-station associated with system strengthening for WR.
	14.	87/TT/2015	PGCIL	Petition for approval of Meerut-Moga 765 KV S/C Transmission Line alongwith associated bays at meerut&Moga 765/400 KV Substation with 02 nos 240 MVAR line Reactor (01 no. Switchable & 01 no non-switchable line reactor) each at meerut&Moga under Northern Regional Strengthening Scheme- XXVI in Northern region
	15.	110/TT/2014	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2019 for establishment of 2X315, 400/220 KV GIS S/S at Kala in UT of D&NH & LILO of one circuit of 400 KV D/C Vapi-Navi Mumbai Transmission Line at Kala S/S (multi-circuit tower) (interim Contingency Arrangement), under transmission System for establishment of 400/220KV GIS Substation at Kala in UT of D&NH in WR.
	16.	201/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for 765 KV S/C Satna-Gwalior ckt 2 transmission Line along with associated bays and respective line reactor at Satna&gwalior sub-station, under Vindhychal IV &Rihand III (1000 MW) (Group-3) Generation Project in Western & Northern region.
	17.	140/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Establishment of 765/400 kV, 2x1500 MVA GIS at Vadodara (Ant. DOCO – 01.07.2015) under Transmission System for IPP Generation Projects in MP & Chhattisgarh in Western Region.
	18.	110/TT/2015	PGCIL	Petition for determination of transmission Tariff from DOCO to 31.03.2019 for Aheet LILO of 2nd Circuit of 220KV jalandhar-Hamipur T/L under Strengthening scheme in Northern region in NR.
	19.	104/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for Assets: 765 KV 3X110 MVAR Bus Reactor at Wardha S/S Assets 2: 3X110 MVAR Line Reactor for 765 KV D/C Raipur-Wardha S/S Line 1 Ckt# charged as Bus Reactor at Wardha SS, Assets 3: 765 KV D/C (Hex) raipur-Wardha TL along with associated bays and 2 nos 240 MVAR Line Reactors at raipur S/S Under Integration of Pooling Stations in Chhatisgarh with central part of WR for IPP generation projects in Chhatisgarh in WR.
	20.	244/TT/2014	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset i: 4*500 MVA, 765/400 KV ICT-2 with one spare unit at Jabalpur 765/400 KV PS (DOCO: 01.04.2014), AssetII: 3*80 MVAR, 765 KV Line Reactor to be used as Bus reactor at Jabalpur PS for Dharamjaygarhckt #1 (DOCO:01.04.2014) Asset III f 765 KV3*110 MVAR, Bus Reactor-1 at Dharamjayagarh S/S alongwith S/S alongwith associated bays and LILO of 765 KV S/C Ranchi-WR polling Station (near Sipat) T/L at S/C Ranchi-WR Pooling Station (near Sipat) T/L at Dharmjaygarh (DOCO:01.04.2014), Asset IV: 765 KV, 3*110 MVAR Bus Reactor-2 at Dharmjaygarh S/S along with associated bays

				(DOCO: 18.04.2014)AssetV: 765 KV D/C Jharsuguda Pooling Station-Dharmjaygarh 9near Korba) Line (Ant. DOCO:25.07.2014) under transmission System for Phase-I generation projects in Orissa (Part-B) in WR.
21.	184/TT/2015	PGCIL		Approval under Regulation -86 of CERC (CBR) 1999 for determination of Transmission tariff at Gorakhpur line
22.	40/TT/2014	PGCIL		Determination of Transmission Tariff from DOCO to 31.03.2014 for 765/400 KV, 1X1500MVA, ICT-1 at Dharmjaygarh S/s aslong with associated bays (Ant. DOCO 01.03.2014) under Supplementary Transmission Scheme of upcoming IPP Projects in Chhatisgarh in WR.
23.	105/TT/2014	PGCIL		Approval for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset: Combined assets of Ranchi (i) 400 KV D/C (Quad) Ranchi (old)- Ranchi (New)-I Ckt II transmission line along with associated bays at Ranchi(old) and ranchi (New);(ii) 400 KV D/C (quad) Ranchi (old)- Ranchi (New)-II transmission line along with associated bays at Ranchi (old) and Ranchi(New);(iii) 765/400KV, 3x500 MVA ICTI at along with associated bays at 765 KV Ranchi(New) S/s under Common Scheme for 765 KV Pooling Stations and Network for NR
24.	142/TT/2015	PGCIL		Petition for determination of Transmission Tariff fromk DOCO to 31.03.2019 for Assetl: 1 Nos of 125 MVAR Reactor at Rourkela & associated bay under Transmission System for Eastern Region Strengthening Scheme-VIII in ER.
25.	164/TT/2015	PGCIL		Approval of transmission Tariff from anticipated DOCO to 31.03.2019 for Re-Conductoring of Ckt-I of 400 KV D/C Siliguri-Purnea (HTLS Cond.) transmission Line under Eastern Region Strengthening Scheme- I in Eastern Region.
26.	232/TT/2015	PGCIL		Approval under regulation-86 of CERC (C&B) Regulations 1999 and CERC (Term and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from actual DOCO to 31.03.2019 for Replacement of 315 MVA 400/220KV ICT I with 500 MVA at Purnea Substation under Easter Region Strengthening Scheme-XII in Eastern Region.
27.	238/TT/2015	PGCIL		Petition under Regulation 86 of CERC(C&B) Regulations and CERC(Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I Addition of 1 X 160 MVA 220 lctalongwith associated bays at Ara and Assett-II at Muzaffarpur substation under Eastern Region Strengthening Scheme in Eastern Region
28.	142/TT/2014	PGCIL		Approval for determination of transmission Tariff from DOCO to 31.03.2019 for extension of bays at 765/400 KV Indore S/S including Switchable Line Reactor (3*80 MVAR, 765 KV) at Indore (initially charged as Bus reactor under Interim Contingency Scheme till readiness of 765 KV S/C Indore-Vadodara T/L) (DOCO-01.04.2014) & 765 KV Indore-Vadodara T/L (for direct inter-connection with 400 KV D/C Vadodara-Asoj T/L) (DOCO 05.05.2014) by passing Vadodara Pooling S/S under Interim contingency scheme under IPP projects in MP &Chhatisgarh in WR.
29.	532/TT/2014	PGCIL		Petition for determination of Transmission tariff from DOCO to 31.03.2019 for Asset-I: 1X16MVA, 220/132 KV ICT at Nirjuli Substation (DOCO-30.05.2014) and Asset_II: 1X63MVAR, 420KV Bus reactor at Balipara Substation (DOCO-01.04.2014) under Provision of Spare transformers and Reactor in NER for 2014-19 tariff Block period in NER
30.	422/TT/2014	PGCIL		Approval of transmission tariff from DOCO to 31.03.2019 for (A) 765 KV 3*80 MVAR Bus Reactor at Bina S/S along with associated bays 9Ant. DOCO-01.11.2014), (B) 765 KV 4*80 MVAR Bus Reactor at Indore S/S with bays (DOCO-02.08.2014), © 765 KV

				3*80 MVAR Line Reactor along with associated bays at Gwalior S/S (to be used as Bus reactor under Interim contingency scheme till readiness of 765 KV S/C Gwalior-Jaipur ckt#2 T/L)(Ant. DOCO-01.12.2014), (D) 765 KV S/C Gwalior-Jaipur ckt.#2 T/L and bay extension of 765/400 KV Phagi (RVPN-Jaipur) S/S (Ant.DOCO-01.02.2015) & (E) 765 KV S/C Bina-Gwalior ckt.#3 T/L (DOCO-07.05.2014) under Transmission System for Phase-I Generation Projects in Orissa Part-C.
31.	252/TT/2015	PGCIL		Approval u/r 86 of CERC (Conduct and Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulation-2014 for determination of Transmission Tariff actual DOCO to 31.03.2019 Assets (05 Nos) under Transmission System for phase- Generation projects in Orissa- Part-A in Eastern Region
32.	280/TT/2015	PGCIL		Approval u/r 86 of CERC (Conduct and Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulation-2014 for determination of Transmission Tariff from actual DOCO to 31.03.2019 for 04 nos of assets under Common Scheme for 765 KV Poolong Stations and Network of NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region
33.	475/TT/2014	PGCIL		Approval for determination of transmission Tariff from anticipated DOCO to 31.03.2019 for AssetI: 01 No 1X500 MVA ICT at 400/220 KV Subhasgram S/S along with the associated bays and 02 Nos of 220 KV equipped line bays at 400 kvSubhasgram S/S; AssetII: 125 MVAR Bus Reactor- Muzaffarpur Substation alongwith bays; Asset III: 125 MVAR Bus Reactor II replacing existing 63 MVAR Bus Reactor at Muzaffarpuralongwith bays under Transmission System for Eastern Region Strengthening Scheme-VIII in ER.
34.	66/TT/2015	PGCIL		Approval of transmission tariff from DOCO to 31.03.2019 for 765 KV Line Bay & 3*80 MVAR line reactor at 765 KV Vadodara GIS for Vadodara-Dhule T/L (IPTC) (Ant. DOCO 01.04.2015) under Line bays and reactor provisions at power grid sub-stations associated with system strengthening for western region.
35.	139/TT/2015	PGCIL		Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Bay Extension at 765/400kV Vadodara (POWERGRID) GIS (Anticipated DOCO-01.07.2015) under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).
36.	29/TT/2014	PGCIL		Determination of Transmission tariff from DOCO to 31.03.2014 for 400 KV Dharmapuri (Salem New)-Somanahalli 400KV D/C Quad Line along with Bay Extension at Dharmapuri (Salem New) and Somanahalli Substations (Asset I) under transmission System associated with System Strengthening in Southern Region-XIV in SR for tariff block 2009-14.
37.	137/TT/2015	PGCIL		Petition for determination of Transmission Tariff from DOCO (20.10.2014 to 31.03.2019) for LILO of 2nd Ckt. Of 400 kV Nathpajhakri-Nalagarh (Triple Snowbird) Line at Rampur under Transmission System associated with Rampur HEP in Northern Region.
38.	413/TT/2014	PGCIL		Approval of transmission tariff from DOCO to 31.03.2019 for Bachau-Varsana(GETCO) 400 KV D/C Transmission Line along with Extension of 400 KV Bachau S/S and Extension of 400 KV Varsana (GETCO) S/S Ant.DOCO: 01.12.2014) under Western Region System Strengthening Scheme-XIII (WRSS-XIII) in Western Region.
39.	404/TT/2014	PGCIL		Approval for determination of transmission Tariff from DOCO to 31.03.2019 for 400/220 KV, 2X315 MVA GIS and LILO of 400 KV D/C Navsari-Boisar T/L at 400/220 KV GIS (New) at Magarwada in

				UT of D&D along with associated bays and 80 MVAR Bus Reactor under Establishment of 400/220 KV GIS at Magarwada in UT of D&D in Western Region.
15.3.2016 Tuesday At 10.30. A.M. Misc. Petition/ Transmission petition	1.	187/MP/2013	POSOCO	Petition in respect of under injection of power by M/s Meenakshi Power Limited (MEPL), Nellore.
	2.	06/RP/2016	JPL	Petition for review of the Order dated 18.12.2015 in Petition No. 135/TT/2012.
	3.	158/MP/2013	PXIL	Removal of difficulty arising due to present method of transmission corridor allocation to Power Exchange for collective transactions.
	4.	158/MP/2015	POSOCO	Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation Charges.
	5.	12/MP/2016	TEL	Petition on for assigning of license granted to TEL to Torrent Power Limited
	6.	134/TT/2015	TPGL	Petition for Truing-up of capital cost for the period from 01-April-2009 to 31-March-2014 and Determination of transmission tariff for the period from 1-Apr-2014 to 31-Mar-2019 for Transmission system constructed, maintained and operated by Torrent Power Grid Ltd vide License No. 2/Transmission/CERC dated 16.05.2007
	7.	13/TT/2016	PGCIL	Petition for approval under regulation 86 of CERC (Conduct of Business) Regulations, 2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset: I Reconductoring of ckt (Ckt-I) Farakka-Malda 400 kV D/C with HTLS conductor and up gradation/replacement of associated bay equipments at Farakka and Malda in Eastern Region.
	8.	07/RP/2016	PGCIL	Review of the order dated 24.11.2015 passed in Petition No. 291/TT/2013.
	9.	06/RP/2015	PGCIL	Review of the order dated 20.1.2015 in petition No.100/TT/2012
17.3.2016 Thursday At 10.30. A.M. Miscellaneous petitions	1.	112/MP/2015	GMRKEL	Petition for statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 9.11.2011 executed between GMR Kamalanga Energy Limited and Bihar State Power Holding Company Limited for compensation due to Changes in law impacting revenues and costs during the operating period.
	2.	08/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period.
	3.	235/MP/2015	APL	Petition under section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 02.02.2007 and 06.02.2007 executed by Adani Power Limited with Gujarat UrjaVikas Nigam Ltd. And the Power Purchase Agreements dated 07.8.2008 executed by Adani Power Limited with Uttar Haryana BijliVitrans Nigam Limited/Dakshin Haryana BijliVitrans Nigam Limited
	4.	24/MP/2014	APL	Petition under section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and levy MAT as per amendment of section 115 JB of I.T. Act,1961.
	5.	156/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 red with

	6.	306/MP/2015	PTCIL	Article 13 of the PPA dated 7.8.2008 executed between Uttar Haryana BijliVitrans Nigam Limited/Dakshin Haryana BijliVitrans Nigam Limited and Adani Power Limited. Petition under Section 79 (1) (f) of the Electricity Act,2003 regarding disputes involving CTU, being the nodal agency for grant of long-term open access to the inter-state transmission system.
	7.	04/ADP/2016	ATL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission Charges with respect to Transmission System established by Alipurduar Transmission Limited.
	8.	06/TL/2016	ATL	Petition under Section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission licence to Alipurduar Transmission Limited.
22.3.2106 Tuesday At 10.30. A.M. Transmission Tariff	1.	41/MP/2016	GMRKEL	Petition seeking modification in the quantum of Long Term Access grant under the Bulk Power Transmission Agreement dated 24.02.2010 from 800MW to 647 MW in the light of the discussions recorded in the Minutes of the Meetings held with Eastern Region constituents on 05.01.2013 and 27.08.2013 read with sec-38 and 79 (1) (c) of the Electricity Act, 2003 (on admission)
	2.	42/MP/2016	JPL	Petition u/s 79(1) (k) of the Electricity Act, 2003 read with Regulation 8(7) of CERC(Grant of Connectivity, long Term Access and Medium Term Open Access in Inter-state transmission and Related Matters) Regulations, 2009
	3.	06/RP/2016	JPL	Petition for review of order dated 18.12.2015 in petition No. 135/TT/2012 for determination of transmission tariff of the licensed transmission business in Eastern Region for the tariff block 2009-14
	4.	16/RP/2015	PGCIL	Review of order dated 20.5.2015 in Petition No. 109/TT/2013
	5.	255/TT/2015	PGCIL	Petition for determination of transmission tariff from COD to 31.3.2019 Asset I 1.50 Km, Optic Fiber under TSTRANSCO sector.
	6.	487/TT/2014	PGCIL	Petition for approval under sub-section (4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for Fiber Optic Communication System in Lieu of existing Unified Load dispatch and Communication (ULDC) Microwave Links (Part-II) in Southern Region for the period 2009-14.
	7.	57/TT/2014	PGCIL	Petition for approval under sub-section(4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for Fiber optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwavelinks in Eastern region for the period 2009-14 .
	8.	81/TT/2015	PGCIL	Petition for approval under sub-section(4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for Fiber optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links in Eastern region for the period 2009-14 .
	9.	189/TT/2015	PGCIL	Approval of determination of transmission Tariff from DOCO to 31.03.2019 for (a) Central Sector Portion of Establishment of Fiber Optic Communication System in Northern Region (1030.426 km)
	10.	275/TT/2015	PGCIL	Approval under Regulation 86 of CERC (Conduct and Business) Regulation 1999 and CERC (Terms and Conditions of Tariff) Regulation-2014 for determination of Transmission Tariff from DOCO to 31.03.2019 Asset-I 275 .93. OPGW fiber optic cable along with associated equipments which are under commercial operation w.e.f. 01.04.2014 Asset-II 291.124KM OPGW fiber optic cable along with associated equipments under cost

				apportionment with POWERTEL which are under commercial operation w.e.f 01.7.2014 and Asset-III 1717.112 KV OPGW equipment under cost apportionment with Power which are under commercial operation w.e.f. 30.03.2015 under Fiber Optic Communication system for central sector s/s and Generation Stations in Southern Region
	11.	545/TT/2014	PGCIL	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for Unified Load Despatch& Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in SR.
	12.	11/TT/2015	PGCIL	Petition for determination of Truing up Transmission Tariff for 2009-14 and Transmission Tariff for 2014-19 tariff block for Unified Load Despatch& Communication Scheme (POWERGRID portion).e Communication system and SLDC system retained by the petitioner after formation of POSOCO) in WR.
	13.	23/TT/2015	PGCIL	Petition for determination of Trued up Fees and Charges for 2009-14 and Fees and Charges for the period 2014-19 block for Communication Scheme under National Load Dispatch Centre (POWERGRID portion).
	14.	18/TT/2016	PGCIL	Determination of Transmission Tariff for 400KV D/C Surjyamaninagar(Tripura) Indo-Bangladesh Border Transmission Line (Two Nos Associated bays at Surjyamaninagar Substation(TSECL) under project- Radial Interconnection between India(NER and Bangladesh Indian portion in North Eastern Region.
	15.	22/TT/2016	PGCIL	Determination of Transmission Tariff for anticipated DOCO to 31-03-2019 for Asset-I at Nirjuli Substation anti DOCO 10.02.2016 Asset-II 132/33KV 50 MVA 3-Ph ICt-II at Nirjuli substation anti DOCO 31.03.2016 and Asset-III at 400/220 KV Balipara Substation anti DOCO 31.03.2016 under North Eastern Region Strengthening Scheme-II NERSS -II) Part-A for 2014-2019 Tariff Block period in NER.
	16.	23/TT/2016	PGCIL	Determination from DOCO to 31.3.2019 for ASSET-1! at Malekuttaiayur Substation along with associated bays and equipments Asset-2 at Somanahalli substation along with associated bays and equipments Asset-3 at Mysore Substation along with associated bay and equipment under System strengthening -XX in Southern Region
	17.	26/TT/2016	PGCIL	Determination of Tariff from DOCO to 31.03.2019 for Lilo a of 400KV Kadapa-Kolar S/C line at NP Kunta and Establishment at NP Kunta under Transmission System for Ultra Mega Solar park in Anantpur District AP -Part-A (phase-I) anticipated DOCO 01.04.2016
	18.	27/TT/2016	PGCIL	Determination of transmission Tariff from anticipated DOCOs to 31-3-2019 for Asset-I Ranchi-WT Pooling Station(Sipat) and Asset-II MVAR Bus Reactor I along with associated bays at Ranchi under Common Scheme for 765 KV Pooling Stations and Network for NR Import by NR from ER and from NER/SR/WT via ER and Common scheme for network for WR and import by WR from ER and from NER/SR/WT via ER in Easter Region.
29.3.2016 Tuesday At 10.30 A.M.	1.	35/MP/2016	PGCIL	Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Electricity Act, 2003 along with (i) CERC (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 ; (iii) Regulations 111 & 114 of the CERC (Conduct of Business Regulations, 1999) and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and

	2.	44/MP/2016	NPCIL	Losses) Regulations, 2010 for Signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP. Petition seeking permission to continue drawl of startup power from the grid as per Deviation Settlement Mechanism (DSM) till first synchronization of KKNPP Unit-2 or 31.7.2016 whichever is earlier.
	3.	29/TT/2016	PGCIL	Determination from DCo to 31.03.2019 for Asset-I of 1 x 125 MVAR Bus reactor and associated bays at 400 kvMaithan Asset-II replacement of 1 x 135 MVA 400/200 KV ICT with 1 x 500 MAV 400/200 KV ICT (1st) at 400 KV Maithon and Asset-III replacement of No. of 1 x 315 (2nd) at 400 KV Maithon under Transmission system for Easter Region System Strengthening Scheme -IX in Eastern Region.
	4.	06/RP/2015	PGCIL	Review of the order dated 20.1.2015 in petition No.100/TT/2012
	5.	03/RP/2016	GMRKEL	Review of order dated 12.11.2015 in petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013 to 31.3.2014).
	6.	250/GT/2014	NHPC	Approval of tariff for the period 2014-19 in respect of Uri-II power Station.
	7.	194/GT/2015	NHPC	Truing up petition for the period 2012-2014 in respect of Chamera-III Power Station u/r 79(1) & 86 of CERC (C&B) Regulation 1999 and sec 62(1) of E Act-2003 and Regulation 6 of CERC (T and C of Tariff) Regulation, 2009 .
	8.	249/GT/2014	NHPC	Approval of tariff for the period 2014-19 in respect of Chamera-III power Station.
29.03.2016 at 2.30 P.M. Tuesday Public Hearing		Public Hearing		Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fifth Amendment) Regulations, 2016.
31.3.2016 Thursday At 10.30. A.M. Miscellaneous petitions	1.	10/RP/2016 in Petition No. 381/MP/2014	NTPC	Petition for review of the dated 9.2.2016 in petition No.381/MP/2014 (<i>On Admission</i>).
	2.	11/RP/2016	NTPC	Petition for review of the dated 25.1.2016 in petition No. 283/GT/2014 in the matter of approval of tariff for the Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period 2014-19(<i>On admission</i>)
	3.	14/MP/2016	BSES	Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting, and seeking necessary directions under section 79(1) (c) r/w 79(1) (f) of the Electricity Act, 2003(<i>On admission</i>)
	4.	15/MP/2016	RSC	Petition under Section 79(1) (c) and 79(1) (h) read with Regulations 20 and 26 of CERC (Open Access in Inter-State Transmission) Regulations, 2008 read with Regulation 4 of the CERC(Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code Seeking Directions for Preparation of UI Account for under-drawl against collective transaction within specified time and for payment of UI Changes. (<i>On Admission</i>)
	5.	17/MP/2016	NLC	Dispute on the payment of tariff with interest in regard to Power Station of Neyveli Lignite Corporation Limited Namely, NLC TPS I (600Mw) NLC TPS-II state-I (3x210 MW) TPS II Stage -II (4x210MW) and NLC TPS I expansion (2x210 MW) due to the increase in operation and maintenance expenses incurred by NLCs mine on

				account of wage Revision to Employees for the period from 01.01.2007 and pay revision to CISF personnel posted in NLC Mines for the period from 01.10.2006 (<i>On admission</i>).
6.	311/MP/2015	TPDDL		Petition praying for appropriate direction restraining the respondent from recovering the Energy Charges rate strictly in terms of the tariff Regulations framed by the Commission. (<i>On admission</i>)
7.	10/MP/2016	JPVL		Petition u/s 79(1) (f) and Sec- 19 of E. Act, 2003 read with Regulations 14 of CERC (Procedures, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking refund of the Late payment of Surcharges illegally retained by the Respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence of the Respondent No.1 (<i>On admission</i>)
8.	43/MP/2016	RAPP TCL		Petition under section 79 (1) (f) read with section 79 (1) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 26.12.2015 under the Transmission Services Agreement dated 22.12.2015 and the Revenue Sharing Agreement dated 23.12.2015 read with Transmission Service Agreement dated 24.07.2013 and order dated 15.07.2015 issued by the Ministry of Power entitled "Policy for Incentivizing Early Commissioning of Transmission Projects".(<i>On admission</i>).
9.	226/MP/2015	TRN EPL		Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act,2003 seeking appropriate directions for operationalisation of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
10.	117/MP/2015	DBPL		Petition seeking appropriate directions to CTU to refund relinquishment charges paid by the petitioner company to the Respondent for relinquishment of Medium Term Open Access of 208 MW.
11.	312/MP/2015	MEPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission agreement between Meenakshi Energy Private Limited, a generating company, and PGCIL the Central Transmission Utility.
12.	305/MP/2015	APNRL		Petition under section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for direction to make Energy Charges as pass-through based on the actual fuel cost incurred by the petitioner.
13.	251/MP/2015	NHPC		Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation during the FY-2014-2015 in respect of Chamera-III Power Station.
14.	30/MP/2016	BDTCL		Petition for approval under Section 17(3) and 17 (4) of the Electricity Act, 2003 for creation of Security Interest overall the movable and immovable assets.
15.	34/MP/2016	MTL		Petition for approval under Sections 17(3) and 17(4) of Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the petitioner.
16.	11/MP/2016	NET&SL		Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 read with Regulations 110,111, 112, and 115 of the CERC (Conduct of Business) Regulations, 1999.

	17.	I.A. No.11/2016 in petition No. 41/MP/2016	GMRKEL	Application for interim relief, stay the operation of the letter dated 17.7.2015 and restrain the respondent No.1. from taking any coercive action.
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SD/
(T.D.Pant)
Dy.Chief (Legal)
29.3.2016